

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Decision : 24.08.2004

Original Application No.492/2002.

Umaid Singh S/o Late Shri Mahavir Singh, aged 33 years, R/o C/o Pushpa, Meena Colony, Hasanpura, 'A' Khatipura Road, Jaipur.

... Applicant.

v e r s u s

1. The Union of India through the Secretary Mines, Government of India, Shastri Bhawan, New Delhi.
2. Dy. Director General, Geological Survey of India, Western Region, Jhalana Doongri, Jaipur.

... Respondents.

Mr. Rajendra Vaish counsel for the applicant.
Mr. N. C. Goyal counsel for the respondents.

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Hon'ble Mr. M. L. Chauhan, Judicial Member.

: O R D E R (ORAL) :

The applicant has filed this Original Application, thereby praying for the following reliefs :-

"i) That the applicant may be provided temporary status and be regularised in services from the date the juniors have been regularised and the seniority of the applicant may be determined higher to the juniors.

ii) That the respondents may be restrained from stopping the applicant enter his worked place and perform his duties and the so called verbal stopping order dated 1.11.2002 may kindly be declared null and void and be quashed and set aside and the applicant may be directed to be continued in the service with all consequential benefits.

iii) That any other beneficial orders or directions which this Hon'ble Tribunal deems just and proper in the facts and circumstances of the case be kindly passed in favour of the applicant.

iv) That if any action including written

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termination etc. is taken by the respondents during the pendency of this original application, the same may kindly be taken note of and be quashed and set aside.

v) Costs be quantified in favour of the applicant.

2. Notice of this application was given to the respondents. Respondents have filed reply thereby opposing the claim made by the applicant.

3. Learned counsel for the applicant submits that one post in Group 'D' category in Geological Survey of India, Departmental Canteen, has fallen vacant against which the services of the applicant can be regularised and he will be satisfied if the direction is given to the respondents to dispose of the representation which the applicant will make within 15 days from today. Without going into the merit of the case and in view of the statement made by the learned counsel for the applicant and the fact that the applicant is working in the Department for the last about 17 years, though on part time basis, it will be in the interest of justice if the direction is given to the respondents to decide the representation of the applicant sympathetically.

4. Accordingly, the applicant is directed to make representation to Respondent No.2 within a period of 15 days from today. Respondents No.2 is directed to entertain the representation and pass appropriate speaking order within six weeks from the date of receipt of representation.

5. With these observations, the OA is disposed of with no order as to costs.


(M. L. CHAUHAN)

MEMBER (J)